

(b) if so, the broad details of the working of this machinery?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b). If the Honourable Member has in view the small fee which Indian traders and businessmen charge their customers or clients on each transaction and the proceeds of which are to be devoted to various religious or charitable purposes, such customary receipts and the corresponding expenditure are left out of account for income-tax purposes, so long as the receipts are spent on genuine charities from which the assessee does not derive any personal benefit. In the course of their examination of the account books, Income-tax Officers exercise a check on such accounts and add back any amount which is used directly or indirectly for the business or private purposes of the assessee.

Aid from Colombo Powers

*507. **Shrimati Ha Palchoudhuri:** Will the Minister of Finance be pleased to state:

(a) whether India has been able to secure any concrete aid for the Second Five Year Plan from the Colombo Powers as a result of the recent conference of the Colombo Plans Consultative Committee held at Saigon during October, 1957;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) to (c). The Colombo Plan Consultative Committee at its annual meetings reviews generally the economic development in the region and does not consider any specific programmes for assistance.

Naga Hostiles in Manipur

*508. **Shri L. Achaw Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether the attention of Government has been drawn to a news-item published by P.T.I. on 6th Nov-

ember, 1957 from Shillong regarding infiltration of armed Nagas in Manipur;

(b) whether it is a fact that 30 Nagas looted a shop at Tadubi, within Manipur territory and property worth Rs. 7000 was taken away on the night of the 1st November, 1957;

(c) whether it is a fact that on the same night the armed Nagas raided several villages near Chingmei Khunou and Chingmei Khullen; and

(d) if so, the steps taken to check the hostile activities in Manipur?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) There was a dacoity at Tadubi on the 1st/2nd November, 1957 when property worth Rs. 6500 approximately is alleged to have been looted. The case is under investigation by the Police.

(c) Two villages, namely, Chingmei Khunou and Chingmei Khullen, were raided.

(d) Necessary Security measures have been taken.

Enquiry into the death of Dr. B. R. Ambedkar

*509. **Shri D. A. Katti:** Will the Minister of Home Affairs be pleased to state:

(a) whether the enquiry into the causes that led to the death of Dr. B. R. Ambedkar has been completed by the Deputy Inspector General of Police, Delhi;

(b) if so, with what result; and

(c) if the enquiry has not been completed, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) The enquiry shows that Dr. Ambedkar's death was due to natural causes.

(c) Does not arise.

Descendants of Euler of Oudh

*510. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received recently any representations from the descendants of the late King Wajid Ali Shah of Oudh for the recognition of their titles and the grant of any benefits accruing therefrom; and

(b) if so, action taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Several representations have been received from the descendants of the late King Wajid Ali Shah of Oudh praying for restoration of confiscated properties, increase in pension, revival of the dignity of the Head of the Oudh family, etc.

(b) Government have not considered it necessary to augment the provision already made for the descendants of the King of Oudh. They have not found it possible either to accede to any of the other requests.

Confiscated Ships

*511. **Shri Shree Narayan Das:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that two vessels m.v. Nor-everett and m.v. Rebeverett were confiscated under the Sea Customs Act recently;

(b) if so, the circumstances under which these ships were confiscated;

(c) whether the confiscation continues or these vessels have been released; and

(d) if so, the forms on which they were released?

The Deputy Minister of Finance (Shri B. E. Bhagat): (a) Yes, Sir.

(b) These vessels had specially constructed cavities for concealment of

contraband goods and were confiscated under Section 167(12A) of the Sea Customs Act for infringement of Section 52A, *ibid* in fact, in one of these cavities gold valued at over two lakhs of rupees was found.

(c) and (d). Both the vessels were released on payment of fines in lieu of confiscation.

Smokeless Domestic Fuel

*512. { **Shri S. C. Samanta:**
 Shri R. C. Majhi:

Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that a new process for the manufacture of smokeless domestic fuel (Coke) has been developed at the Central Fuel Research Institute;

(b) if so, which sort of coal has been experimented;

(c) what will be the cost of the plant that has been evolved; and

(d) what will be the production capacity of the plant?

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): (a) Yes, Sir.

(b) All types of coal including low grade coking coals and 'non-coking coals.

(c) and (d) Plants may be constructed with an output of 10 to 250 tons per day. The cost of the plant would be about Rs. 10 per ton of daily output.

Low Temperature Carbonisation Plant

*513. **Shri T. B. Vittal Rao:** Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Unstarred Question No. 541 on the 8th August, 1957, and state:

(a) whether any decision has since been taken with regard to the setting up of a low temperature carbonisation Plant to manufacture smokeless